

(b) what is the target fixed in this regard during the year 1984-85?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) 1,15,135 persons have been benefited by the Adult Education Programme in Delhi during the last three years.

<b>b) The target fixed for 1984-85 is 50,000.

**Enforcement of the provisions of Cotton Transport Act, 1923**

100. SHRI G. VARADARAJ: Will the Minister of AGRICULTURE be pleased state:

what are the names of the States which are covered under the Cotton Transport Act, 1923;

(b) whether the provisions of the Act are being enforced by all States;

(c) if the answer to part (b) above be the negative what, are the reasons there for;

(d) whether it is a fact that the varietal purity of certain varieties of cotton grown in certain protected zones is likely to be affected by the movement of fully pressed cotton bales to the mills situated in these zones; and

(e) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH): (a) The Cotton Transport Act, 1923 covers all the States except Jammu and Kashmir and Sikkim.

(b) and (c) The provisions of the Act are being enforced by most of the major cotton growing States, namely, Andhra Pradesh, Gujarat, Karnataka, Madhya Pradesh, Maharashtra and Tamil Nadu, Decision for the enforcement of the Act vests with the concerned State Governments.

(d) Free flow of fully pressed bales of inferior varieties into the protected areas

may result in the mixing of inferior varieties with superior protected varieties grown in that area.

(e) Such mixing will affect reputation, quality and ultimately production of superior protected varieties of cotton.

**Allotment of Government accommodation to the sons/wives/daughters of the retiring Government servants**

336. SHRI SYED AHMAD HASHMI: Will the Minister of WORKS AND ING be pleased to state:

(a) what are the departments of the Central Government situated in New Delhi which are being given ad-hoc allotment quota of Government accommodation;

(b) what are the rules for transfer of ad-hoc allotment occupied by the retiring Government employees in the name of their sons|daughters|wives working in Government departments;

(c) whether any request for change of ad-hoc allotment to general pool has been received by Government for such transfers during the years 1982-83 and 1983-84, type-wise and department-wise; and

(d) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF):

(a) No ad-hoc allotment quota of general pool accommodation in Delhi is given to any department of the Government of India.

(b) The concession of ad-hoc allotment|regularisation of general pool accommodation is available to a ward of a retired Central Government servant if the following conditions are fulfilled:—

(i) The retired Officer is an allottee of general pool accommodation.

(ii) His/her son[immarried daughter, wife or husband, as the case may be, Is a Government servant eligible for allotment of accommodation in general pool on the date of retirement.